

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 83
ANSWERED ON MONDAY THE 19th JULY, 2021/
ASHADHA 28, 1943 (SAKA)**

CSR FUNDS OF CORPORATE HOUSES

QUESTION

83. SHRI ASADUDDIN OWAISI:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether it is a fact that corporate houses spend a huge sum on Corporate Social Responsibility(CSR) for the welfare of workers and local people in the country and if so, the details thereof;**
- (b) whether due to corona virus corporate houses changed their strategy by setting up hospitals, oxygen plants in the area of their operation and if so, the details thereof;**
- (c) whether the Government has asked the corporate houses to establish hospitals, testing facilities and other health facilities for their workers and local people;**
- (d) if so, the instructions issued by the Government to corporate houses to take up health infrastructure under CSR; and**
- (e) the number of corporate houses that have helped the local people in fighting the disease?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS **[RAO INDERJIT SINGH]**

(a) to (d): Section 135 of the Companies Act, 2013 ('Act') mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year to undertake Corporate Social Responsibility (CSR) activities. CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR Committee. All data related to CSR filed by companies in the MCA21 registry is available in public domain at www.csr.gov.in. On the basis of filings made by the

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companies in MCA21 registry, CSR amount spent by various companies in the financial years 2017-18, 2018-19 and 2019-20 respectively are given below:

	Financial Year 2017-18	Financial Year 2018-19	Financial Year 2019-20
No. of Companies	21,455	24,965	21,349
CSR expenditure (in Rs. Crore)	13,909	18,728	21,231

(Data upto 31.03.2021) [Source: National CSR Data Portal]

Ministry vide General Circular no.10/2020 dated 23.03.2020 clarified that CSR funds may be spent by the companies for various activities related to COVID-19 under item nos. (i) and (xii) of Schedule VII of the Companies Act, 2013 ('Act') which relates to promotion of health care, including preventive health care and sanitation, and disaster management. Further, Ministry vide General Circular no.05/2021 dated 22.04.2021 and General Circular no.09/2021 dated 05.05.2021 clarified that spending of CSR funds by the companies for setting up makeshift hospitals and temporary COVID care facilities and 'creating health infrastructure for COVID care', 'establishment of medical oxygen generation and storage plants' 'manufacturing and supply of Oxygen concentrators, ventilators, cylinders and other medical equipment for countering COVID-19 respectively, are eligible CSR activities.

(e) As per the Act, financial statements and board report containing disclosure about CSR, for the ongoing financial year 2021-22, are required to be filed only after the end of financial year.
